

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 09 OF 2017

IN THE MATTER OF:

M/s. Y.V. PRATAP REDDY

..... Applicant

Vs

THE SECRETARY, UNION OF INDIA & OTHERS

.... Respondents

COMPLIANCE REPORT FILED BY THE PCCF R6

DATE- 16.08.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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**FURTHER REPORT FILED BY THE PRL. CHIEF CONSERVATOR OF
FORESTS & HEAD OF FOREST FORCE, ANDHRA PRADESH ON 01-08-2025
IN O.A.NO.09 OF 2017 BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTH ZONE CHENNAI ITS FINAL ORDER DT.19.04.2022 AS
PER THE ORDERS**

I respectfully submit that, the Hon'ble Tribunal in their orders dt.19.04.2022 in O.A.No.09 of 2017 have allowed the O.A. in part and disposed the application with the following directions and the compliance thereof is submitted here under:

Sl. No	Directions issued by the Hon'ble National Green Tribunal on 19.04.2022	As Report submitted by the DFO
i	The area comprised in Sy.No. 1036/1 of Mallela Village is a deemed forest for the purpose of Forest (Conservation) Act,1980 and any activity done without obtaining prior clearance under the Forest (Conservation) Act,1980 is illegal.	It is submitted that, the directions issued by the Hon'ble National Green Tribunal, Southern Zone, Chennai will be complied.
ii	The establishment of wind mill by Respondents No. 8&9 in that land without obtaining clearance under the Forest(Conservation) Act,1980 is in violation of Forest(Conservation) Act, 1980 and as such, they are liable to pay a compensation of Rupees Fifty Lakhs in favour of the Principal Chief Conservator of Forests, Head of Forests Force and Chief Wild life Warden, State of Andhra Pradesh within a period of 2 (Two) months and if the amount is not paid within that time, then the Principal Chief Conservator of Forests & Head of Forest Force and Chief Wildlife Warden, State of Andhra Pradesh is directed to take action for recovery of the amount in accordance with law.	It is submitted that, in accordance with the directions issued by the Hon'ble NGT, the Respondents No.8 and 9 i.e., the Windmill authorities, have paid the mandated compensation of Rupees Fifty Lakhs to the Principal Chief Conservator of Forests & Head of Forests Force, Andhra Pradesh on 10-06-2022 vide UTR: NCBINR520220610 10002138. The payment was made promptly and the receipt of the amount has been acknowledged by the office of the Principal Chief Conservator of Forests.
iii	The State of Andhra Pradesh is directed to notify the entire area in Sy. No. 1036 /1 of Mallela Village as Reserve Forest and hand over the same to the Forest Department under their management within a period of 4 (Four) months, as decided by them in the High-Power Committee appointed by this Tribunal for considering these aspects.	The DFO, Nandyal has reported that, the area of Sy.No.1036 over extent of 1567.52 acres of Mallela Village, Thondur Mandal in Kadapa District was sub-divided into Sy.No.1036/1 (1537.52 acres) and Sy.No.1174 to 1185 (30.00 acres) and is in the possession of the Forest Department under safe custody from 24-02-2023.

		<p>The notification proposals under section 24 of A.P.Forest Act, 1967 were submitted to the District Collector, YSR District, Kadapa vide Rc.No.563/2015/A14(A8), Dt.19-06-2024 for onward submission to the Pri.Chief Conservator of Forests & HoFF, A.P, Mangalagiri through the Chief Conservator of Forests, Kurnool Circle, Kurnool.</p> <p>Subsequently, the PCCF & HoFF, Andhra Pradesh, Mangalagiri has submitted the Notification Proposals U/s 24 of AP Forest Act, 1967 to SPI.Chief Secretary to Government, EFS&T Dept, Amaravati, Andhra Pradesh vide RC.No.5929/2024/WLR-1, Dt.11.12.2024.</p>
iv	<p>Apart from payment of compensation of Rupees Fifty Lakhs, the Respondents No. 8 & 9 are directed to meet the expenses for planting native species which are suitable to rocky terrain in the land available in 30 Acres in Sy. No. 1036/1 leased to them without affecting the project activities and also in twice the extent of land in Sy. No. 1036/1 of Mallela Village i.e. 60 acres by adopting latest innovative techniques developed by the Research Wing of Tamil Nadu Forest Department in consultation with the Forest Department. They may seek the help of Tamil Nadu Forest Department's Research Wing which developed innovative techniques to grow saplings on the sheet rocks and boulder sites of Anjin Hills of Krishnagiri District. The native species of Banyan, Peepal, Cluster Fig, Neem, Custard apple which serve as a host to numerous birds and insects may be considered to enhance the biodiversity of the area. The expenses for the same and maintenance of the same for a period of five years has to be borne by the Respondents No. 8 & 9 who are the Project Proponents of the project.</p>	<p>It is submitted that, in compliance with the direction issued regarding the afforestation measures to be undertaken, a comprehensive scheme has been prepared in consultation with the Tamil Nadu Forest Department.</p> <p>The scheme focuses on the implementation of Rock Afforestation plantation in the 30 acres area of the windmills without affecting project activities, as well as an additional 60 acres in Sy. No. 1036/1 of Mallela Village.</p> <p>This scheme includes the planting of native species which are essential for enhancing the biodiversity of the area. The financial outlay for this afforestation project is Rs.200.364 lakh over a period of 7 years.</p> <p>Subsequently, the Wind Mill authorities have deposited the said amount of Rs.200.364 lakhs in the separate bank account opened for Mallela Village Rock Afforestation Scheme in favour of the District Forest</p>

		<p>Officer, YSR (T) Division, Kadapa as mentioned below:</p> <table border="1" data-bbox="890 291 1390 672"> <thead> <tr> <th>Sl. No</th> <th>Date of payment</th> <th>Amount (Rs. in lakhs)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>28-04-2023</td> <td>40.000</td> </tr> <tr> <td>2</td> <td>03-05-2023</td> <td>40.000</td> </tr> <tr> <td>3</td> <td>08-05-2023</td> <td>40.000</td> </tr> <tr> <td>4</td> <td>15-05-2023</td> <td>40.000</td> </tr> <tr> <td>5</td> <td>15-05-2023</td> <td>0.364</td> </tr> <tr> <td>6</td> <td>16-05-2023</td> <td>40.000</td> </tr> <tr> <td colspan="2">Total</td> <td>200.364</td> </tr> </tbody> </table>	Sl. No	Date of payment	Amount (Rs. in lakhs)	1	28-04-2023	40.000	2	03-05-2023	40.000	3	08-05-2023	40.000	4	15-05-2023	40.000	5	15-05-2023	0.364	6	16-05-2023	40.000	Total		200.364
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v	<p>The Rock Afforestation Programme is directed to be monitored by District Green Committee headed by the District Collector and District Forest Officer as Member Secretary along with the experts in the field. A nominee of the project proponent also may be included in the Committee. The State of Andhra Pradesh is directed to endeavour to promote rock afforestation in Sy. No. 1036/1 of Mallela Village as far as possible at the rate of at least 50 acres per year and necessary fund for this purpose is provided to Forest Department over and above the regular budgetary provisions.</p>	<p>It is submitted that, for monitoring of the Rock Afforestation Programme in Sy. No. 1036 / 1 of Mallela Village the District Collector & Magistrate has constituted the "District Green Committee" with the following:</p> <ol style="list-style-type: none"> 1. District Collector & Magistrate, YSR District, Kadapa as Chairman. 2. District Forest Officer, YSR (T), Division, Kadapa as Member Secretary. 3. Divisional Forest Officer, Social Forestry Division, Kadapa as Member 4. Sub Divisional Forest Officer, Proddatur of YSR (T) Division, Kadapa as Member 5. Forest Range Officer, Muddanur of YSR (T) Division, Kadapa as Member 6. Vice-President, M/s Atria Wind Power Private Limited, Bangalore as Member. <p>It is submitted that in order to take up the plantation the nursery work was commenced in the year 2023-24 and saplings were raised in 5"x9" poly bags.</p> <p>It is submitted that work is in progress and it will be completed in the current planting season as per calendar of operations.</p>																								

This report is submitted to the Hon'ble tribunal in due compliance of the Final Judgment dated 19.04.2022 in O.A. No. 09 of 2017 (SZ). The PCCF, A.P will abide by all such directions as this Hon'ble tribunal may deem fit and appropriate.

It is submitted for kind information.

DATED AT MANGALAGIRI ON THIS THE 1st DAY OF AUGUST 2025


Principal Chief Conservator of Forests
& Head of Forest Force.